

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-101

IB-516(ND)2020

IN THE MATTER OF:

Khaitan Winding Wire (P) Ltd

Vs

M/s Greenpower Generators Pvt Ltd

...Applicant

...Respondent

SECTION

U /s. 9 of (IBC)

Order delivered on 18.02.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA

HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Adv. Sumit Kr. Khatri, Adv. Devendra Kr. Sharma

For the Respondent

:

ORDER

After some arguments, it has come to our notice that petitioner had not sent the demand notice on the registered address of the Corporate Debtor.

Ld. Counsel for petitioner seeks time to make necessary corrections/amendments in the main applications. List the case on **03.03.2020**.

Sd/-

(K.K. VOHRA)
MEMBER (T)

Sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

(Chirag)